



भारतीय विधिज्ञ परिषद्
BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, New Delhi - 110 002

Date: 03.11.2019

To,

Hon'ble Chief Justice and companion Judges,
Delhi High Court.

Sub.: Request of Bar Council of India with regard to brutal assault by the police on the unarmed, innocent advocates of Tis Hazari Court on 02.11.2019.

My Lords,

The team of the Bar Council of India visited Tis Hazari Court and St. Stephan Hospital to see the injured persons who have received serious gunshot injuries due to police firing. Fortunately, three senior Judges of this Hon'ble Court were also there in the hospital to take stock of the situation.

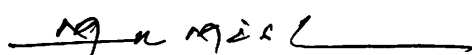
The police as per the media report is trying to hush up the guilt and is involving to distorting the truth. Unfortunately, up till now, no FIR has been lodged by the police in such a serious matter against the guilty police officials. We cannot expect an impartial and fair investigation at the hands of police in such matters where police officials themselves are the accused.

Under the aforementioned circumstances, the Bar council of India makes the following prayer to the Hon'ble Court.

- i. Issuance of a direction to the Lt. Governor and other concerned authorities to lodge an FIR under Section 307 and other allied Section of the IPC as well as Arms Act against the police personal.

- ii. Issuance of an order of immediate arrest of the guilty police officials.
- iii. To put the guilty police officials under suspension and to dismiss them if they are found guilty in course of Judicial Enquiry.
- iv. To set-up of Judicial enquiry into the whole incident to be conducted by a former Judge of Supreme Court of India or the High Court. In the alternative, to issue a direction for a CBI enquiry into the matter.
- v. To issue a direction to the concern authorities to give compensation of atleast Rs.10 lacks to the advocate who has received Gunshot injury on his chest near shoulder and Rs.5 lakhs each to the other injured advocates and for this act of kindness we shall be ever obliged.

Obliged


(Manan Kumar Mishra)
Chairman


(Ved Prakash Sharma)
Co-Chairman